

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 1094 & 1140 of 2019

IN THE MATTER OF:

M/s BCIL Yelahanka Projects LLP

...Appellant

Vs

Mr. Amit Chandrakant Shah & Ors.

....Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Gautam Singh and Mr. Aditya Shukla, Advocates

For Respondents: Mr. Sanjay Gupta and Ms. Chaitra Bhat, Advocates for Respondent No. 1

Mr. Amit Agrawal, Mr. Kushagra Agarwal, Advocates for Respondent Nos. 2 to 4

Mr. Om Prakash, Advocate for Respondent No. 3.

Ms. Aakriti Priya, Advocate for Respondent No. 5

O R D E R

(Through Virtual Mode)

19.11.2020 It transpires that Respondent Nos. 2 to 4 have not filed their respective Written Submissions yet though, opportunity to file the same was granted to them as per order dated 03.11.2020 whereby and whereunder, one weeks' time was granted.

To provide last opportunity to the Respondent Nos. 2 to 4 to file their respective 'Notes of Written Submissions', one week's time from today is granted and the copies of the respective 'Notes of the Written Submissions' will have to be exchanged to the Learned Counsels appearing for the respective parties in this Appeal and the 'Office of the Registry' is also directed to receive the same.

The Registry is directed to List the Appeal on **1st December, 2020.**

[Justice Venugopal M.]
Member (Judicial)

Akc/Nn

(Kanthi Narahari)
Member(Technical)